Pan

Court No.1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD Registration T.A. No.1543 of 1986

Pyare Lal Sharma Vs. Union of India & Another.

Hon.J.D.Jain, V.C. Hon. Birbal Nath, A.M.

The petitioners in Suit No.1543 of 1986(T) are employees of respondents Railways as substitutes. The suit was instituted by them with a prayer that a permanent prohibitory injunction restraining the defendants from illegally breaking their continuous service as substitute. Shuntman in regular scale of pay on regular basis be issued. The learned counsel for the petitioner states today that the petitioners have been continuing in service since the institution of the Civil Suit way back in 1985. Hence the suit has become infructuous. Under the circumstances, the Suit/Transfer/Application is dismissed as having become infructuous.

9 4/4/88 Member (A)

Vice Chairman

Dated the 4th April, 1988.

RKM